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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD**

Dated: this the **02nd** day of **September** 2008

Original Application No.890 of 2006

Hon'ble Mr. A.K. Gaur, Member (J)

Hon'ble Mrs. Manjulika Gautam, Member (A)

1. Mrs. Madhu Kumari, (Nee Km. Madhu Vachhani), R/o 7/3 A, Shambhu Bariks Allahabad, Senior Tax Assistant, O/o Commissioner of Income Tax Range 1 (1) 38, Mahatma Gandhi Marg, Allahabad.

2. Krishna Chandra Kundu, R/o B 34/140 A-2 Gaytri Nagar, Varanasi. Tax Assistant, O/o Commissioner of Income Tax Range 1 (2), Varanasi

...Applicants

By Adv : Shri S. Mandhyan

Versus

1. Union of India, through Secretary, Central Board of Direct Taxes (CBDT) New Delhi.

2. Chief Commissioner of Income Tax, 5 Ashok Marg, Lucknow.

3. Chief Commissioner of Income Tax, 38, Mahatma Gandhi Marg, Allahabad.

4. Commissioner of Income Tax, 38, Mahatma Gandhi Marg, Allahabad.

5. Commissioner of Income Tax, Varanasi.

...Respondents.

By Adv : Shri S. Singh

O R D E R

By Hon'ble Mr. A.K. Gaur, JM

Heard Shri S. Mandhyan learned counsel for the applicant.

None for the respondents.

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2. In our considered view the grievance of the applicants might be redressed if a direction is given to the competent authority to consider and dispose of the representation of the applicants in the light of various judgments referred by the learned counsel for the applicant. The Competent Authority shall consider those judgments and pass appropriate reasoned and speaking order within a stipulated period.

3. We accordingly direct the competent authority to consider and dispose of the representation of the applicants in the light of various judgments referred by the learned counsel for the applicant (**C.A.T. Jabalpur Bench : OA No. 850/00 : Sanjay Kumar Joshi Vs. U.O.I. & Ors decided on 22.03.2002**). Some of the judgments referred by the learned counsel for the applicant in various paragraphs of OA decided by various Benches of this Tribunal are not legible, as such learned counsel for the applicant is directed to produce legible copies of those judgments before the respondents alongwith copy of this order so that the competent authority could consider the case of the applicant in the light of those judgments and pass appropriate reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. The OA is disposed of accordingly. Be it noted that we have not passed any order on merit of the case. No cost.

W. P. S. Mysore
Member (A)

/pc/

Anil Kumar
Member (J)